

**SUPREME COURT OF INDIA**  
**ADMN.MATERIAL(P&S)**

F.No.160/Cond./15/SCI(AM)  
Dated : 19.3.2015

**Last date: 30th March, 2015**

**AUCTION NOTICE FOR SALE OF VARIOUS CONDEMNED FURNITURE ITEMS**

The Registry of the Supreme Court of India will be auctioning **186** various Condemned Furniture items, **23 pieces of Wooden Showcases and few carpets** on 'AS IS WHERE IS BASIS" on **31st March 2015 at 1145 AM** in the Supreme Court Registry.

The items mentioned in Annexure-'A' may be inspected physically by visiting on working days between 19.03.15 to 30.03.15 and excluding holidays, during 11:00 a.m. to 4:30 p.m. (**on Saturdays by 1230 Hrs**) by contacting Branch Officer (Admn. Materials), Supreme Court of India, New Delhi (Tel No. 23388745, 23112257, 23111403) after proper verification of identity with regard to prospective bidder.

**TERMS AND CONDITIONS**

1. The auction of all the condemned furniture items will be held in single lot. The bid will be confirmed in favour of the person quoting the highest rate in respect of the items. The auction will be held in the Supreme Court Complex.
2. Only those bidders shall be eligible for bidding, who deposit refundable amount of Rs 2000/- (Rupees Two Thousand Only) by way of demand draft / pay order drawn in favour of "The Registrar (Admn.), Supreme Court of India, New Delhi" as Earnest Money with the Branch Officer, Admn. Material on or before **30th March 2015** upto 4 p.m. Writing their name, address, telephone/mobile no. on the reverse side of the demand draft / pay order which will be refunded to the unsuccessful bidders on the spot. The person interested to bid should bring proof of his identity so that he could show the same to the Reception Officer for issue of Entry Pass. A person who deposits the aforesaid amount as earnest money for the said items will be eligible to bid for all the items subject to the payment of money as mentioned in the clause 9.

Cont'd.....2/-

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3. To be eligible for bidding, the bidder shall alongwith depositing the earnest money for condemned furniture item, submit written Bid/bids in closed cover in Proforma (Annexure 'A' ) for purchase of all the items. The written Bid/s shall not be less than the reserve price of the condemned furniture items, as mentioned in clause 13, but may be more than that.
4. Before start of auction, closed cover bids received shall be opened and declared.
5. At the time of auction, no bidder shall be permitted to bid for any particular item.
6. The Bidder would be eligible to bid for all the furniture item in singlet lot as per annexure "A ", subject to the payment of money as mentioned in Clause 9.
7. It is obligatory on each bidder that one person who desires to bid, should quote for all the items as mentioned in the annexure 'B' enclosed herewith. Bidder shall however, be permitted to participate in auction-cum-bid for all the furniture items even if he/she has not submitted written bid for those items provided that earnest money deposited by them is available in terms of clause 9 below. Condemned Furniture Item to the successful bidder shall be released only after depositing full and final payment by them in the Registry.
8. Auction for all the condemned furniture item will be taken up at a time and each participant will be permitted to offer his highest rate over and above the reserve price or highest written bid received for the said items, whichever is more and the sale will be fixed in favour of the participant offering the highest price for the condemned furniture.
9. 50% of the bid amount is to be deposited by the highest bidder immediately on the spot whose bid will be provisionally accepted, by way of cash/demand draft/pay order after adjusting the Earnest Money already deposited as referred in clause 2 above. If the amount is not deposited, the earnest money will be forfeited and that the items will be put in auction again and the bidder will be barred from participating in auction taking place in furtherance of the condemned furniture item.

Cont'd.....3/-

10. On final acceptance of the bid, the remaining 50% amount is to be deposited by the **highest bidder by 01.04.2015**, failing which 50% amount already deposited shall stand forfeited and said items will be sold in auction. On such deposit the items shall be handed over to such person.
11. The Registry will deal with the bidders directly and no middlemen/ Commission agents etc. should be asked by the bidders to represent their cause and they will not be entertained by the Registry. At the bidding, any bidder/s trying to cartel with other bidders to otherwise influence the bidding process may be evicted and his/ their earnest money may be liable to be confiscated.
12. Conditional bid will not be entertained. If the bid is withdrawn by the concerned party at any time after it is provisionally accepted, the entire money deposited by him shall stand forfeited.
13. The reserve price is Rs 60,000/- for the 186 condemned furniture items, 23 pieces of Wooden Showcases and few carpets as per annexure 'A'.
14. The Registry, in its discretion, reserves the right to reject or accept any bid, partly or completely, at any time without assigning any reason thereof. The decision of the Committee of Officers conducting the auction shall be final.
15. It shall be presumed that the bidder has fully inspected the furniture items before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of the said items thereof.
16. The officers/staff of the Supreme Court of India and their family members shall not be permitted to participate in the auction.

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17. The successful bidder shall take away the condemned furniture items, at his own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for these items, and will have no liability whatsoever after the delivery of said items to the successful bidder.

(Rakesh Sharma)  
Deputy Registrar (PR)

Encl : Annexure 'A' & 'B'

List of Condemned Furniture Items

<u>S</u>	<u>Particulars of the Item</u>	<u>Quantity</u>
1	Steel Tables	31
2	Wooden Tables	30
3	Computer Tables	01
4	Wooden Side Rack	13
5	Wooden Rack (5 compartments)	02
6	Wooden Double Beds	02
7	Sofa Set (2 seater)	02
8	Cane Chairs	22
9	Steel Pipe Cushioned Chair	07
1	Computer Revolving Chair	21
1	Executive Chairs	08
1	Workstations	18
1	Steel Racks (different sizes)	10
1	Wooden Tub Chairs	05
1	Wooden Looking Mirror	01
1	Cushioned Chairs	06
	Wooden Stools	01
	Center Tables	01
	Wooden Slanting Desk	01
	Counter Chairs	02
	Wooden Peon Benches (four seater)	02
	<b>Total :-</b>	<b>186</b>

**In addition to above items, there are few carpets and 23 pieces of Wooden Showcases are also to be condemned.**

**SUPREME COURT OF INDIA**  
**ADMN.MATERIAL(P&S)**

F.No.160/Cond./15/SCI(AM)

Dated : 19.03.2015

PROFORMA

(To be filled in by the Bidders with reference to Auction Notice dated 19.03.2015 for sale of various condemned furniture items etc.)

1. Name of the Bidder with address :
  
  
  
  
  
  
  
  
  
  
2. Name of the contact person with  
Mobile/Telephone No. (s) :
  
  
  
  
  
  
  
  
  
  
3. Fax No./E-mail ID :
  
  
  
  
  
  
  
  
  
  
4. Traders Identification Number (TIN) :
  
  
  
  
  
  
  
  
  
  
5. Rates quoted for all Furniture items (Annexure 'A') :

Signature with date and rubber stamp  
Rubber Stamp of the tenderer